

19 of the Visva Bharati Act, 1951, read with clause (5) of Statute 10 of the First Statutes of the University, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one more Member from amongst themselves (in addition to a Member of Lok Sabha already elected in May, 1957) to serve as a member of the Samsad (Court) of the Visva Bharati, subject to the other provisions of the said Act and the Statutes."

The motion was adopted.

12-02½ hrs.

PHARMACY (AMENDMENT) BILL.\*

The Minister of Health (Shri Karmarkar): I beg to move for leave to introduce a Bill further to amend the Pharmacy Act, 1948.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Pharmacy Act, 1948."

The motion was adopted.

Shri Karmarkar: I introduce the Bill.

12-03 hrs.

HIMACHAL PRADESH LEGISLATIVE ASSEMBLY (CONSTITUTION AND PROCEEDINGS) VALIDATION BILL—Contd.

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved by Shri Datar on the 3rd December, 1958, namely:—

"That the Bill to validate the constitution and proceedings of the Legislative Assembly of the New State of Himachal Pradesh formed under the Himachal Pradesh and Bilaspur (New State) Act, 1954, be taken into consideration."

The time allotted was 3 hours, but we have already taken 3 hours, 17 minutes. For the whole Bill it is three hours, but we have not yet concluded even the general discussion. I will give opportunity to one or two hon. Members on the clauses.

Shri Braj Raj Singh (Ferozabad): On the general discussion, we have been discussing only some constitutional matters, matters of procedure, etc.

Shri Narayanankutty Menon (Mukandapuram): It is a Bill in which the clauses are not so important. Almost all the time may be set apart for the general discussion. There is no scope for amendments at all in the Bill.

Mr. Speaker: Both the time for the clauses and the general discussion is over.

Some Hon. Members: Time may be extended.

Mr. Speaker: All right; time will be extended by an hour. I will accommodate two or three Members. They will have 10 minutes each.

Dr. Krishnaswami (Chingleput): Mr. Speaker, the scheme and purpose of the Bill sponsored by the hon. Home Minister I take it is to validate certain enactments passed by the Himachal Pradesh Assembly declared to be not properly constituted and having no legislative authority by the Supreme Court. Even if Parliament approves this measure, even if this is the obvious procedure,—as some suggest,—that would have to be followed, there are certain issues raised by this bill which the House can ill afford to pass over in silence.

I was rather pained to hear the Home Minister declare that Parliament should validate those Bills without even examining their contents. He